

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION I.

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GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 17 (RE)/1997-2002.

NEW DELHI, DATED THE 1ST JULY, 1999.

In exercise of the powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 of the book titled " ITC(HS) Classifications of Export and Import Items 1997-2002.

2. The following list as Appendix 8 shall be added in the Schedule 2 of the book titled " ITC(HS) Classifications of Export and Import items, 1997-2002:-

Appendix-8

The following items shall be allowed for export against licence from the Department of Atomic Energy; Government of India :-

- i. Uranium, its compounds and minerals/ores/concentrates containing uranium, including tailings containing uranium.
 - (ii) Thorium, its compounds (including Thorium Nitrate/Oxide) and minerals/concentrates containing Thorium including monazite.
- i. Zirconium, its alloys and compounds and minerals/concentrates including zircon, zircon flour and zircon opacifier.
- ii. Beryllium, its compounds and its minerals/ concentrates including beryl but excluding Beryllium windows used for medical x-ray machines and gamm ray machines.
- iii. Lithium, its compounds and its minerals/concentrates, including lepidolite.
- iv. Deuterium and its compounds.
- v. Plutonium, and its compounds.
- vi. Neptunium and its compounds.
- vii. Columbite and Tantalite.

- viii. Titanium ores and concentrates (ilmenite,rutile, leucoxene).
- ix. Nuclear grade graphite.
- x. Tritium and its compounds.

3. This issues in Public interest.

(N.L.LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

(P.C. TRIPATHI)

JT. DIRECTOR GENERAL OF FOREIGN TRADE

(ISSUED FROM F. NO. 01/91/180/957/AM99/PC.III)